

(c) and (d) Till now, no decision has been taken by the Government on these recommendations.

Supreme Courts' observation on vacant posts in CBI

1481. SHRI M.P. ACHUTHAN:

SHRI D. RAJA:

Will the PRIME MINISTER be pleased to state:

(a) whether it is a fact that about 50 per cent of the senior positions in the CBI are lying vacant affecting the disposal of important corruption cases;

(b) if so, the number of such sanctioned posts and vacant posts and the reasons for delay in filling up these posts;

(c) whether the Supreme Court has recently slammed the Centre over the CBI vacancies and centres 'bonafide' and seriousness in ensuring time-bound disposal of corruption cases; and

(d) if so, the details thereof and Government's reaction thereto?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI V. NARAYANASAMY): (a) No, Sir.

(b) Does not arise.

(c) and (d) Hon'ble Supreme Court in Criminal Appeal No(s). 88-93 of 2003 Central Bureau of Investigation Vs. Saurin Rasiklal Shah and Ors., is monitoring the vacancy position of CBI. Hon'ble Supreme Court has been informed about various steps being taken for filling up of vacancies in CBI.

Backlog cases with CIC

1482. SHRIMATI KANIMOZHI: Will the PRIME MINISTER be pleased to state:

(a) whether there exists a backlog of cases before the Central Information Commission (CIC);

(b) if so, the details thereof, State-wise; and

(c) the steps taken by Government to clear backlog and details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI V. NARAYANASAMY): (a) Yes, Sir. The Central Information Commission has reported that 27856 cases were pending for disposal as on 29.02.2012 of which around 9500 cases were provisionally registered.

(b) This data is not maintained.